

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 89319 of 2018

(Arising out of Order-in-Appeal No.CD/TR(APPEALS)/MC/188/2017-18 dated 19.03.2018 passed by Commissioner CGST & C.Ex. Thane Rural)

M/s HDFC Standard Life Insurance Co. Ltd.Appellant

Lodha Exelus 13 Floor, Appollo Mills
Compound, N.M. Joshi Marg, Mahalaxmi
Mumbai 400 011

VERSUS

Commissioner of CGST,Respondent
Mumbai Central

4th Floor, C. Ex. Building, Churchgate,
Mumbai 400 020

Appearance:

Shri S.s. Gupta, C.A. for the Appellant
Shri Onil Shivadikar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85301/2020

Date of Hearing: 24.02.2020
Date of Decision:24.02.2020

Per: S.K. MOHANTY

When the matter was called for hearing, the learned Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as withdrawn.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

